

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 869 of 2020

In the matter of:

Mahesh Hardware & Pipes Pvt. Ltd.

....Appellant

Vs.

Jains & Alliance Palm Ventures Pvt. Ltd.

....Respondent

Present:

Appellant: Ms. Ishani Banerjee, Mr. Hitesh Kumar and Mr. Prakash, Advocates.

Respondent: Mr. K. V. Jagdishvaran, Ms. G. Indira, Mr. Y. V. Prakash and Mr. Y. K. N. Sharma, Advocates.

O R D E R
(Through Virtual Mode)

20.11.2020: Mr. K. V. Jagdishvaran, Advocate, who claims to have filed vakalatnama yesterday, seeks and is granted three weeks to file reply affidavit. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof.

Short written submission, not exceeding three pages, may also be filed by the parties alongwith their pleadings.

List the appeal 'for admission (after notice)' on **12th January, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreasha Merla]
Member (Technical)